

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 470/MP/2019

Coram:

**Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member**

Date of Order: 5th July, 2023

In the Matter of:

Petition seeking extension of Scheduled Commercial Operation Date on account of Force Majeure events and consequential reliefs arising therefrom under Section 79(1)(c) and Section 79(1)(f) of the Electricity Act, 2003, Articles 4, 11 and 16 and other relevant clauses of the Transmission Service Agreement dated 22.09.2015 executed between the Petitioner and the Long-Term Transmission Customers read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

And

In the Matter of:

**Alipurduar Transmission Limited,
101, Part-III, G.I.D.C Estate,
Sector – 28, Gandhinagar - 382028
Gujarat - India**

.....Petitioner

VERSUS

**South Bihar Power Distribution Company Limited,
Second Floor, Vidyut Bhawan,
Bailey Road, Patna – 800001 & 11 others**

.....Respondents

CORRIGENDUM

In order to rectify an inadvertent error noticed in the order dated 23.6.2023 in
Petition No. 470/MP/2019, the correction is being made in the said order.

2. The last two sentences of paragraph 97 of the order stands modified, as under:

“Accordingly, the time taken from 11.3.2019 to 13.3.2019 was attributable to the Petitioner in terms of the TSA. In view of the above, the LTTCs are entitled for liquidated damages for the delay of 8 days for achieving the COD of the Element 2.”

3. Except for the above, all the other terms contained in the order dated 23.6.2023 in Petition No. 470/MP/2019 shall remain unchanged.

Sd/-
(P.K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member